

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-134**  
**CA-87/2021, CA-78/2021 in**  
**146/241-242 /(ND)/2020**

**IN THE MATTER OF:**

**Atul Kumar**

**Vs.**

**Amrop International (P) Ltd**

**....APPLICANT**

**....RESPONDENT**

**SECTION**

**U/s 241-242**

**Order delivered on 17.8.2021**

**CORAM:**

**SHRI. P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Mr. Raghav Sabharwal, Adv. and Mr. Anuj Aggarwal, Advs.

For the CD

: Mr. Raghav Sabharwal, Advocate for R-2 and R-3

Ms Srijata Majumdar, Adv (for Respondent)

**ORDER**

Heard the submissions made by the Counsels for both sides. Both the Counsels have submitted that mediation in relation to the matter is in progress and prayed for grant of a month's time. The time prayed for is granted.

Post the matter on 06.10.2021.

—sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

—sd—

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit